

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.17
C.P. No.155/BB/2024

IN THE MATTER OF:

M/s. ITI Lite Technologies Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 441 & 96(1) of Companies Act, 2013

Order delivered on 28.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Shrinath Bhat, PCS

ORDER

1. Heard the Ld. PCS for the Petitioner.
2. Ld. Counsel for the ROC has filed its report *vide* Diary No.5937 dated 24.11.2023. The same is taken on record.
3. List the matter on **29.04.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma